

Court No. 1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD

O.A. No. 891  
T.A. No.

1987

DATE OF DECISION March 29, 1988

Sohla Ram Gupta Petitioner

Sri R. K. Tewari Advocate for the Petitioner(s)

Versus

St. Supdt. Traffic, Abd. & another Respondent

Sri K. C. Sinha Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Ajay Jain, A.M.

The Hon'ble Mr.

- ✓ 1. Whether Reporters of local papers may be allowed to see the judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?

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Court no. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 891 of 1987.

Sobha Ram Gupta

....

Applicant.

Versus

Sr. Supdt. Traffic, Allahabad & another

....

Respondents.

Hon'ble Ajay Johri, A.M.

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985. The applicant, Shobha Ram Gupta, is a retired S.S.(F) D.T.O., Ghaziabad. He filed this application on 24.9.1987 seeking relief that his pay may be stepped up and brought at par with that of his junior viz. S.L. Gaira. Further he prayed that he may be allowed to draw the arrears arising therefrom.

2. The applicant's case was that after passing the recruitment examination held on 16.10.1950 and after undergoing prescribed training he entered the Telegraph Department as a Telegraphist on 1.10.1951. One S.L. Gaira also entered the Department on ad hoc basis. He could not pass the recruitment examination with the result that his services was put to an end but due to extreme shortage of Telegraphists he was reemployed and subsequently his services were regularised. The applicant and his fellow other appointees who should have ranked senior to S.L. Gaira and other co-appointees along with him belonging to the exempted category pressed their demand for revising their seniority as this was not done in 1979.

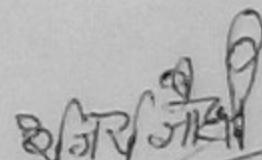
3. An order issued by G.M.T., U.P. Circle, Lucknow No. Staff/M-20-5/CC/87/3 of 1.2.1988 has been produced before me in regard to the grant of notional promotion and fixation of pay in the case of the applicant. This order also says that the arrears of

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pay, if any, will be confined for the period the applicant actually worked ~~worked~~ in LSG (Clerk) cadre.

4. I have heard <sup>Shri</sup> R.K. Tewari for the applicant and Sri K.C. Sinha for the respondents. Sri Tewari has submitted that the order dated 1.2.1988 is acceptable to the applicant and, therefore, the relief sought for is already given to him. Under the circumstances the application becomes infructuous. However, Sri Tewari has prayed that the reliefs granted to the applicant may be given expeditiously. Though there is no such prayer in the relief sought for in the application ~~and~~, in view of the fact that the applicant has already retired and one would like to see the fruits of his labour <sup>in one's</sup> ~~in his~~ own life time, I direct that the arrears of the pay to which the applicant is entitled to may be paid to him within a period of two months from the date of issue of these orders. His pension also needs to be refixed. This may also be done as soon as possible, but not later than six months from the date of receipt of these orders. The application is disposed of accordingly. Parties will bear their own costs.

  
MEMBER (A).

Dated: March 29, 1988.

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